natural justice being followed by the [Government of Ceylon before they | withdraw a permit for a resident to | stay in Ceylon?

SHRI DINESH SINGH; There is a ' form which people have to fill ia when j they apply for renewal. It is n com-: prehensive form which, I think, asks I for all these details which the hon. Member has mentioned.

SHRI G. RAMACHANDRAN (Nominated); The Minister referred to the spirit of the agreement. This is a matter affecting the destinies of the people in another country who are of Indian origin and so on. I can understand the letter of an agreement. He refers to the spirit of the agreement. This is so intangible that anybody can interpret that spirit in any way he likes. So, can we have a more definite assurance from the Minister than merely depending on the spirit of the agreement which can be interpreted in different ways?

SHRI DINESH SINGH: I should have thought that the particular hon. Member would understand the spirit better than I. But in this particular connection, Sir, I had mentioned that this was not the specific subject-matter of the agreement that took place here; that dealt with people of Indian origin who are Stateless in Ceylon. This deals with Indian citizens as such.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1983-64) OF THE NEYVELI LIGNITF CORPORATION LIMITED AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI P. C. SETHI): Sir, I be {>; to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following paper-: —

> (i) Eighth Annual Report and Accounts of the Neyveli Lignite

Corporation Limited for the year 1963-64, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Corporation.

[Placed in Library, see No. LT-3536/64 for (i) and (ii)].

to Question

STATEMENT SHOWING ACTION TAKEN OR PROPOSED TO BE TAKEN ON RECOMMENDA-TIONS MADE BY COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULES TRIBES IN HIS ANNUAL REPORT (1961-62)

THE DEPUTY MINISTER IN THS DEPARTMENT OF SOCIAL SECURITY (SHRIMATI MARAGATHAM CHANDRASEKHAR): Sir, I beg to lay on the Table a statement showing the action taken or proposed to be taken on the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Eleventh Annual Report for the year 1961-62.

[P:aced in Library, see No. LT-3586/64].

STATEMENT RE. COLLISION BET-WEEN A PASSENGER TRAIN AND A MOTOR BUS ON NORTH EASTERN **RAILWAY**

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAM NATH): Sir, with great regret, I have to inform the House that at about 14.00 hours on 9th December, 1964, while train No. 236 Dn. Chupra-Gorakhpur passenger was running between Dighwa Dobowli and Sidh-walia stations on the Chupra-Thawe Jn. section of the North Eastern Railway, it collided with a motor bus carrying pasengers at an unmanned level crossing situated at Km. 69/8.

As a result of the collision, the engine of the passenger train got derailed. Twentyfour persons travelling by the motor bus were killed on the spot and three more succumbed to